

*(Open Court)*

***CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD***

This the **31<sup>st</sup>** day of **July, 2019**

Present:

**HON'BLE MR. JUSTICE BHARAT BHUSHAN, MEMBER-J.  
HON'BLE MR. MOHD. JAMSHEDE, MEMBER-A.**

**C.C.P NO. 330/00081/2018  
IN  
O.A NO. 330/1244/2017**

Rejendra Prasad, aged about 60 years, S/o Late Hira Lal, R/o Mohalla Turkmanpur, Patwari Tola, Post Geeta Press, Distt. Gorakhpur.

.....Applicant.

**V E R S U S**

1. Smt. Vijai Laxmi Kaushik, Divisional Railway Manager, North Eastern Railway, Lucknow.
2. D.K.S. Chauhan, Senior Divisional Personnel Officer, North Eastern Railway, O/o DRM, N.E. Railway, Lucknow.
3. Shri Manoj Kumar Pandey, Senior Divisional Personnel Officer, North Eastern Railway, DRM Office, Lucknow.  
..... Opposite Parties

Advocate for the Applicant: Shri Ashish Kumar (absent)  
Shri Anil Kumar (absent)

Advocate for Opposite Parties: Ms. Shruti Malviya

**ORDER**

**(Delivered by Hon'ble Mr. Justice Bharat Bhushan, JM)**

Apparently this Tribunal decided OA No. 1244/2017- Rajendra Prasad Vs. UOI & Ors by which this Tribunal directed the Divisional Railway Manager

(P), North Eastern Railway, Lucknow or the competent authority to decide the representation of the applicant dated 20.09.2017 by a reasoned and speaking order.

The relevant portion of the order is reproduced below: -

“3. Having regard to the above, we are of the view that no useful purpose will be served if this OA is kept pending and the matter can be resolved by a decision on representation of the applicant in this regard. Hence, the OA is disposed of with direction to the Divisional Railway Manager, North Eastern Railway, Lucknow (Respondent No. 4) / competent authority to decide the representation of the applicant dated 20.09.2017 by a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order.”.

2. Learned counsel for the respondents has filed Suppl. Affidavit of compliance on 19.12.2018 annexing a copy of order dated 08.10.2018 passed by Shri Manoj Kumar Pandey, Senior Divisional Personnel Officer, Lucknow by which a detailed order on the representation of the applicant has been passed.

3. It is pertinent to point out that this Tribunal merely directed the respondent no. 4/ competent authority in OA to decide representation of the applicant. No further direction was given. Therefore, after the disposal of representation dated 20.09.2017, the matter has now come to an end. If the applicant

has any grievance with the order dated 08.10.2018, he can seek appropriate remedy before appropriate forum but so far as the contempt petition is concerned, since the matter has already been complied with, the contempt petition is dismissed. Notices issued to the opposite parties are discharged.

**Member-A**

**Member-J**

Anand...